

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (SJ) No.343 of 2020**

Arising Out of PS. Case No.-56 Year-2018 Thana- BITHAN District- Samastipur

INDRADEV YADAV	Versus Appellant/s
The State of Bihar	 Respondent/s

Appearance :

For the Appellant/s : Mr.Chandra Shekhar Anand, Advocate
For the Respondent/s : Mr.Sadanand Paswan, Spl. P.P.

CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER

5 18-05-2026 The defect(s) pointed out by the office on 03.02.2020 has still not been complied and in between, due to peremptory order 30.02.2024, the same having been not complied, it stood dismissed.

2. Later, in CR. MISC. No. 9152/2025, it was again restored on 26.03.2025.

3. However, as per office notes dated 15.04.2026, the appellants have chosen not to comply the order.

4. In that background, one week time after vacation is granted to the appellant to comply the order failing which this application shall stand rejected without further reference to a Bench.

4. In case, the order passed is not complied and the matter accordingly stands rejected, the same be posted under the heading "To be Mentioned".

Ravi/S.Prasad

(Rajiv Roy, J)

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